

**BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

M.A. No. 62/2024
in
O.A. No. 43/2023

In the matter of:

Dinesh Kumar

...Applicant

Versus

State of H.P. and others.

...Respondents

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**Respondent No. 01
HPSPCB, Shimla, H.P.**

Dated: 23.11.2024

Inspection-cum-Action Taken Report in Compliance of Order dated 13-08-2024 passed by Hon'ble NGT in MA No. 62/2024 in OA No. 43/2023 titled Dinesh Kumar V/s State of HP &ors.

1. Preface

The Hon'ble NGT has registered the OA No. 43/2023 on a letter dated 14.08.2022 of Sh. Dinesh Kumar, S/o Lt. Shobha Ram, R/o Village + PO Banor, Tehsil Ponta Sahib, District Sirmour, Himachal Pradesh. That complaint alleges illegal & unscientific mining by M/s Bohar Lime Stone Mines and M/s Balbir Singh Supa Ram Mine at Paonta Sahib, Distt. Sirmour HP and Hon'ble NGT vide order directed 3-3-2023 directed the Joint Committee of State PCB, DFO, Mining Department and District Magistrate, Sirmour, to visit the site and submit report. The said committee had filed its report which was considered by Hon'ble NGT during the hearing dated 05-10-2023 wherein following directions were passed to submit action taken report on the recommendations of Joint Committee. HPSPB submitted action taken report on 27.02.2024 and therefore Hon'ble NGT in the matter of M.A. no 62/2024 in O.A. No 43/2023 order dated 13.08.2024 (**Annexure- R1/1**) has passed following directions:

"...5. The above report clearly reveals that the two project proponents are required to do the restoration work which has not been completed.

Hence, we implead the following as respondents in this M.A.

- i. HP State Pollution Control Board, through its Member Secretary.*
- ii. District Magistrate, Sirmaur Himachal Pradesh*
- iii. RO – MoEF & CC, Chandigarh.*
- iv. M/s Bohar Limestone Mines of Jai Singh Thakur & Sons, Village Banor, Tehsil Paonta Sahib, District Sirmaur, H.P.*
- v. M/s Balbir Sing Supa Ram, VPO Banor, Tehsil Paonta Sahib, Distt. Sirmaur, H.P.*

6. Let notice be issued to the above respondents, for filing their response at least one week before the next dated of hearing.

7. List on 25.11.2024..."

2. Compliance Status of Recommendations of Joint Committee:

In compliance to the directions of the Hon'ble NGT the mining sites in Vill. Khatwar, Banaur, Tehsil Paonta Sahib, Distt. Sirmaur were re-visited on 08.11.2024 by official of the State Board with mines representatives and complainant Sh, Dinesh Kumar present at the site.

The details of mines involved in the matter i.e. M/s Bohar Limestone Mine of Sh. Jai Singh Thakur & Sons, Village Banor, Tehsil Paonta Sahib, Distt. Sirmaur, and M/s Balbir Singh, Supa Ram, VPO Banor, Tehsil Paonta Sahib, Distt. Sirmaur, H.P. are given in **Table No. 1**.

Table No. 1:

Sr. No.	Name and Address of Limestone Mine	Capacity	Mining Area	Environmental Clearance	Consent Status	Operation Status
1.	M/s Bohar Limestone Mine of Jai Singh Thakur & Sons, Village Banor, Tehsil Paonta Sahib, Distt. Sirmaur, H.P.	95800 M.T/year	4.15 Ha	Granted from MoEFCC, GoI vide letter no. J-11015/191/2015-IA.II(M), dated 07.06.2017	Valid up to 31.03.2026	The mine was Operational during the inspection.
2.	M/s Balbir Singh Supa Ram, VPO Banor, Tehsil Paonta Sahib, Distt. Sirmaur, H.P.	25000 M.T/year	0.847 Ha	Granted from MoEFCC, GoI vide letter no. J-11015/117/2015-IA.II(M), dated 31.01.2017	Valid up to 31.03.2026	The mine was Non-Operational during the inspection.

The point wise compliance report of joint committee recommendations is given below in the table no. 2:

Table No. 2 -

Sr. No	Conclusion/ Recommendations of Joint Committee	Compliance Status
1	Repair and maintenance work of retaining wall Structures which has been initiated by the lessee of	(i) M/s Bohar Limestone Mine of Jai Singh Thakur & Sons: - The repair and maintenance work of retaining wall

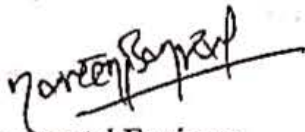
<p>M/s Bohar Lime Stone mine of M/s Jai Singh Thakur & Sons should be completed within six months.”</p>	<p>structures has been completed. The lessee has provided wired retaining structures at locations mentioned below:</p> <ul style="list-style-type: none">a.) Retaining structure provided in the drainage channel of <i>Dunga nallah</i> having appx. 1.5 meter width and 16 meter height.b.) Retaining structure provided in the slope of mine adjacent to road in course of <i>Dunga nallah</i> having appx. 1.5 meter width and 6 meter height.c.) Parapet retaining structures are provided across five benches of mine having appx. 0.5 meter width and 1 meter height. <p>The photographs of retaining structures provided are attached as Annexure-R1/2</p> <p>Complainant Sh. Dinesh Kumar who was present at the site also acknowledged the work carried out by M/s Bohar Lime Stone mine of Jai Singh Thakur & Sons and given his written statement regarding satisfactory work to protect the debris flowing into nallah and has no objection regarding operation of the limestone mine. The written statement of complainant Sh. Dinesh Kumar is attached as Annexure-R1/3.</p> <p>(ii) M/s Balbir Singh Supa Ram: -</p> <p>The repair and maintenance work of retaining wall structures has not been initiated till date. The mine is non-operational since 24 June 2023. A letter was issued by HPSPCB Paonta Sahib vide letter no.</p>
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		<p>2871-76 dated 12.11.2024 to the mine owners to submit status of completion of work as per recommendations of the Joint Committee. (Annexure-R1/4). M/s Balbir Singh Chupa Ram submitted reply vide letter dated 16.11.2024 that limestone mine is still non-operational. Copy of reply submitted by the unit is attached as Annexure-R1/5. The Mining Officer, District Sirmaur at Nahan has also confirmed the non-operational status of lime stone mine.</p>
2	<p>The overburden/mine waste from mining activities stacked at the mining site shall be properly reclaimed. It was also advised by committee that some other private land may be identified for dumping site to stack the mine waste. This will also enhance the working area of the mine and probability of debris flow also reduced.</p>	<p>(i) M/s Bohar Limestone Mine of Jai Singh Thakur & Sons: -</p> <p>M/s Bohar Limestone Mine of Jai Singh Thakur & Sons had identified private land to be used as dumping site to stack the mine waste as the old dumping site has been filled and stabilized with plantation. The copy of agreement with private land owner is annexed as Annexure- R1/6. The site has been made active and appx. 5000 MT of debris material has been dumped at this site. The photographs of the dumping site are annexed in Annexure-R1/2.</p> <p>(ii) M/s Balbir Singh Supa Ram: -</p> <p>The reclamation work is yet to be done by the M/s Balbir Singh Supa Ram as the mine is non-operational since 24 June 2023 which was verified physically and undertaking has been given by the lessee that the reclamation and protection work shall be completed before resuming the mine operations. The lessee already has a private dumping site to stack the waste. The copy of reply submitted by the unit is attached as Annexure-R1/5. The HPPCB</p>

		shall ensure reclamation work before the unit resumes operation.
3	Assistant mining inspector, Rajpura is directed to monitor the progress of protection work on fort-nightly basis and submit report in this regard.	A letter was issued by HPPCB Paonta Sahib to Mining Officer, District Sirmaur at Nahan vide letter no. 2856-59, dated 11.11.2024 (copy annexed as Annexure-R1/7) and status report has been sought regarding the recommendation made by Joint Committee to monitor the progress of protection work. The Mining Officer, District Sirmaur at Nahan has submitted reply vide letter no. 1266 dated 20.11.2024 (copy of reply attached as Annexure-R1/8) and reported that M/s Bohar lime Stone mine of Jai Singh Thakur & Sons has completed the protection work and additional private land has been acquired to stack the waste. Lime stone mine of M/s Balbir Singh Shupa Ram had carried out protection work prior to monsoon season but suffered damage again in this monsoon. The protection work is under progress. The mine has not resumed mining operations until the protection work is completed.

In addition to above, the seasonal Dunga nallah in vicinity of M/s Bohar Lime Stone Mine and the seasonal Nalta nallah in the vicinity of M/s Balbir Singh Shupa Ram mine carry water only during monsoon season and were found dry during the inspection.

The Inspection-cum-Action Taken Report is submitted for information and further necessary action, please.



Jr. Environmental Engineer
HPSPCB, Paonta Sahib
District Sirmaur (H.P.)



Regional Officer
HPSPCB, Paonta Sahib
District Sirmaur (H.P.)

Item No. 15

Court No. 1

**BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

M.A. No. 62/2024

In

Original Application No. 43/2023

Dinesh Kumar

Applicant

Versus

State of H.P. & Ors.

Respondent(s)

Date of hearing: 13.08.2024

**CORAM: HON'BLE MR. JUSTICE PRAKASH SHRIVASTAVA, CHAIRPERSON
HON'BLE MR. JUSTICE ARUN KUMAR TYAGI, JUDICIAL MEMBER
HON'BLE DR. A. SENTHIL VEL, EXPERT MEMBER**

ORDER

1. This M.A. No. 62/2024 has been filed on the basis of the report of the Joint Committee dated 27.02.2024.
2. O. A. No. 43/2023 was registered on the basis of letter petition with allegation that muck from the mines was damaging the vegetation. Cracks were developed in the nearby land, the houses were under threat and there was also an allegation of uprooting of tree.
3. The Tribunal vide order dated 03.03.2023 had constituted a Joint Committee and disposed of the matter with a direction to the Joint Committee to submit a report before the Registrar. On the basis of the report of the Joint Committee earlier M.A. 97/2023 was registered which was disposed of vide order dated 05.10.2023, with a direction to the Member Secretary, State PCB to ensure compliance of recommendation and file an action taken report. The relevant part of the order dated 05.10.2023 is as under:

“6. The conclusions of the joint Committee are as under:

“1. Repair and maintenance work of retaining wall structures which has been initiated by the lessee of M/s Bohar Lime Stone mine of M/s Jai Singh Thakur & Sons should be completed within six months.

2. The overburden/ mine waste from mining activities stacked at the mining site shall be properly reacquainted. It was also advised by committee that some other private land may be identified for dumping site to stack the mine waste. This will also enhance the working area of the mine and probability of debris flow also reduced.

3. Assistant mining inspector, Rajpura is directed to monitor the progress of protection work on fortnightly basis and submit report in this regard.

Complainant Sh. Dinesh Kumar has also given his nod to the observations of Sub-committee and has given written statement as no objection against mining activities and appeal to withdraw complaint made by him. The copy of statement given by complainant Sit. Dinesh Kumar is annexed herewith as Annexure-4.

The Joint Inspection Report is submitted for consideration please.”

7. Further action/recommendation of the joint committee as noted above needs to be complied with. The aforesaid two mine owners are also required to carry out appropriate plantation in the available nearby area to control the muck flow.

8. Hence, we dispose of the matter directing the Member Secretary, State PCB to ensure compliance of the above recommendation and file the action taken report.

9. The action taken report be filed within three months with the Registrar General of this Tribunal by e-mail at judicialngt@gov.in preferably in the form of searchable PDF/OCR Support PDF and not in the form of Image PDF. If found necessary, the matter will be listed before the Bench.

10. MA is accordingly disposed of.”

4. On the basis of the above order fresh compliance report has been filed by the HPSPCB dated 27.02.2024 disclosing the compliance status as under:

S. No.	Conclusion/Recommendations of Joint Committee	Compliance Status
1.	Repair and maintenance work of retaining wall Structures which has been initiated by the lessee of M/s Bohar Lime Stone mine of M/s Jai Singh Thakur & Sons should be completed within six months”	1) M/s Bolhar Limestone Mine of Jai Singh Thakur & Sons:-The repair and maintenance work of retaining wall structures has been initiated and is under progress. The work was halted due to unprecedented rainfall this season and damages caused due to it. The unit has

		<p>given undertaking to complete the repair and maintenance work within 4 month. (Copy is enclosed as Annexurc- III)</p> <p>(i) M/s Balbir Singh Supa Ram:- The repair and maintenance work of retaining wall structures has not been initiated till date. The mine is currently non-operational. Directions has been issued to unit not to operate mine till repair and maintenance work is carried out. (Copy enclosed as Annexure III)</p>
2.	<p>The overburden/ mine waste from mining activities stacked at the mining site shall be properly reclaimed. It was also advised by committee that some other private land may be identified for dumping site to stack the mine waste. This will also enhance the working area of the mine and probability or debris flow also reduced.</p>	<p>(i) M/s Bohar Limestone Mine of Jai Singh Thakur & Sons:-M/s Bohar Limestone Mine of Jai Singh Thakur & Sons has carried out restoration work after monsoon season and has also identified private land to be used as dumping site to stack the mine waste. The copies of agreement are attached herewith as Annexure- IV.</p>
3.	<p>Assistant mining inspector, Rajpura is directed to monitor the progress of protection work on fort-nightly basis and submit report in this regard.</p>	<p>The status report submitted by Mining Department Distt Sirmaur states that mining work at M/s Balbir Singh Shupa Ram is non-operational since 24 June, submit and M/s Bohar Lime Stone mine of Jai Singh Thakur has initiated work for providing retaining structures for dumping site. 60% of the work has been done and 40% work is remaining which is in progress. Regular inspection of the mine is being carried out by mining department. The copy of report is enclosed as Annexure-V.</p>

5. The above report clearly reveals that the two project proponents are required to do the restoration work which has not been completed. Hence, we implead the following as respondents in this M.A.

- i. HP State Pollution Control Board, through its Member Secretary.
- ii. District Magistrate, Sirmaur Himachal Pradesh
- iii. RO – MoEF & CC, Chandigarh.

- iv. M/s Bohar Limestone Mines of Jai Singh Thakur & Sons, Village Banor, Tehsil Paonta Sahib, District Sirmau, H.P.
 - v. M/s Balbir Sing Supa Ram, VPO Banor, Tehsil Paonta Sahib, Distt. Sirmaur, H.P.
6. Let notice be issued to the above respondents, for filing their response at least one week before the next dated of hearing.
7. List on 25.11.2024

Prakash Shrivastava, CP

Arun Kumar Tyagi, JM

Dr. A. Senthil Vel, EM

August 13, 2024
M.A. No. 62/2024 In
O.A. No. 43/2023
HB

Inspection Photographs



Photograph No. 1



Photograph No. 2



Photograph No. 3



Photograph no. 4

Photograph no. 1, 2, 3 and 4- Shows status of retaining wall structure constructed by M/s Bohar Lime Stone mine beside road between the mine and seasonal Dunga nallah which was found dry.



Photograph no. 5- Shows status of retaining wall structures provided at the slope of five benches in M/s Bohar lime stone mine



Photograph no. 6 – Shows status of retaining structures provided by M/s Bohar lime stone in the run off channel of seasonal dunga nallah to protect flow of debris and damage to property of local people



Photograph no. 7- Shows status of filled old dumping yard of M/s Bohar lime stone mine stabilized with plantation



Latitude: 30.592872
Longitude: 77.718333
Elevation: 1309.65±100 m
Accuracy: 9.0 m
Time: 08-11-2024 12:10
Note: bohar limestone mine 1st private dumpyard

Photograph no. 8



Photograph no. 9

Photograph no. 8 & 9 – Shows status of private dumping yard of M/s Bohar limestone mine



Photograph no. 10- Shows status of limestone mine of M/s Balbir Singh Supa Ram which is non-operational since 24 June 2023

सेवा में,

श्रीमान पर्यावरण अभियन्ता,
हि. प्र. प्रदूषण नियंत्रण बोर्ड,
पांचता साहिब।

महोदय जी,

जैसा की आपको विदित है कि पूर्व में मेरे द्वारा "M/s. Gagan Singh, Thakur & Sons" की बीहार लार्जम स्टेन मांश के बारे में आपके विभाग को शिकायत भेजी गई थी, और आपके विभाग ने मेरी शिकायत निवारण हेतु खान प्रबंधन को जरूरी दिशा निर्देश दिए थे। वह सभी दिशा निर्देश खान प्रबंधन द्वारा पूरे कर दिए गए हैं जिसके कुछ निम्न प्रकार से हैं :-

(1) → भारी बारिश के कारण जो मलवा कुछ मात्रा में नाले में बह

कर मेरी जमीन की ओर आया था उसकी रोकधाम की पूर्ण व्यवस्था प्रबंधन द्वारा कर दी गई है, और जिससे की आविष्य में मलवा नाले में बहने से पूर्णता तक जाएगा। खान प्रबंधन के इस प्रयास से पूरी तरह संतुष्ट और आश्वस्त हूँ।

(2.) जो मलबा बह कर मेरी जमीन के नजदीक आ चुका था वहां पर भी खान प्रबंधन ने सुरक्षा दिवार के माध्यम से मेरी जमीन और पेड़ों को सुरक्षित कर दिया है। जिससे आविष्य के लिए मैं अपनी जमीन और पेड़ पौधों को लेकर सुरक्षित महसूस कर रहा हूँ।

(3.) अब मुझे यह लगता है कि मेरी शिकायत का पूर्णता निवारण खान प्रबंधन द्वारा आपके दिशा निर्देश पर व "खान आधिकारी नाहन" के दिशा निर्देशों पर पूरी तरह से कर दिया गया है।

मैंसे जयसिंह ठाकुर एंड सन्स की बीहार लार्जम स्टेन मांश के चलने से मुझे व मेरे परिवार को किसी प्रकार का हर्जाज नहीं है।

धन्यवाद।

Dinesh Kumar

दिनेश कुमार ड/० श्री शोभाराम चौधन
ग्राम - बनौर

Date 01/11/2024



FR
R. S. P.
2024

12-11-2024

Through Regd. Post**Urgent NGT Matter****H.P. STATE POLLUTION CONTROL BOARD**

REGIONAL OFFICE PAONTA SAHIB
HIMUDA Complex, Plot no. 1-3, Shubhkhera
Teh: Paonta Sahib, Distt: Sirmaur, Pin-173025

01704-225870
<https://hppcb.nic.in/>
pcbropaonta1@gmail.com



No. PCB/RO Paonta/ OA No. 43 of 2023/2024- 2871-76

Dated- 12-11-2024

From: The Regional Officer

To

1. M/s Balbir Singh Shupa Ram
VPO Banaur, Tehsil Paonta Sahib
District Sirmaur, H.P.
2. M/s Bohar Lime Stone Mine of Jai Singh Thakur & Sons
VPO Banaur, Tehsil Paonta Sahib
District Sirmaur, H.P.

Subject:- Compliance of order dated 13.08.2024 passed in MA No. 62/2024 in OA No. 43/2023 titled as Dinesh Kumar V/S State of H.P. & ors. pending before Hon'ble NGT, New Delhi

This is in reference to the HPSPCB Head Office letter no. 11666, dated 04.10.2024 and order dated 13.08.2024 passed by Hon'ble NGT (copy enclosed) on the subject matter cited above. In this context, some recommendations were made by the Joint Committee constituted by Hon'ble NGT which includes the following points:

- *Repair and maintenance work of retaining wall Structures which has been initiated by the lessee of M/s Bohar Lime Stone mine of M/s Jai Singh Thakur & Sons should be completed within six months*
- *The overburden/ mine waste from mining activities stacked at the mining site shall be properly reclaimed. It was also advised by committee that some other private land may be identified for dumping site to stack the mine waste. This will also enhance the working area of the mine and probability of debris flow also reduced."*

Hon'ble NGT in the aforementioned order has passed following directions:

"...5. The above report clearly reveals that the two project proponents are required to do the restoration work which has not been completed.

Hence, we implead the following as respondents in this M.A.

- HP State Pollution Control Board, through its Member Secretary.*
- District Magistrate, Sirmaur Himachal Pradesh*
- RO – MoEF & CC, Chandigarh.*
- M/s Bohar Limestone Mines of Jai Singh Thakur & Sons, Village Banor, Tehsil Paonta Sahib, District Sirmaur, H.P.*
- M/s Balbir Sing Supa Ram, VPO Banor, Tehsil Paonta Sahib, Distt. Sirmaur, H.P.*

6. Let notice be issued to the above respondents, for filing their response at least one week before the next dated of hearing.

7. List on 25.11.2024..."

Through Regd. Post

Therefore, you are hereby directed to submit latest status/ATR report in this matter **within 3 days** positively so that the report may be submitted to Hon'ble NGT one week before the next date of hearing i.e. 25.11.2024 as per the orders.

Being an NGT matter, it is requested to prioritize the matter.

Yours faithfully

Enclosure: - **As above** (copy also sent through e-mail)




d
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Atul Parmar
Regional Officer cum
Environmental Engineer
HPPCB Regional Office Paonta Sahib

Copy to:

1. The Member Secretary, HPSPCB, Him Parivesh, Phase-III, New Shimla-09, H.P. for information and further necessary action please.
2. The Deputy Commissioner, Sirmaur at Nahan for information and further necessary action please.
3. The Additional District Magistrate, Sirmaur at Nahan for information and further necessary action please.
4. The Mining Officer, Sirmaur at Nahan for information and further necessary action please.

d
c


Atul Parmar
Regional Officer cum
Environmental Engineer
HPPCB Regional Office Paonta Sahib

M/s. Balbir Singh Supa Ram

Banour Lime Stone Mines

V.P.O. Kamrau, Teh, Kamrau, Distt. Sirmour (H.P.) 173029

Ref. No. Nil

Dated... 15-11-2024..

To The Regional Officer,
H.P. State Pollution
Control Board,
PAONTA SAHIB.

SUB:- "Replying your letter no PCB/RO PAONTA/OA No 43 of
2023/2024.2871-76 dated 12-11-2024 regarding compliance of
order dated 13-08-2024."

Dear Sir, With reference to your above letter regarding repair and
maintenance work of retaining structures and proper
stacking of mine waste.
in this regard a private land has been identified for dumping
of mine waste.

(1) Hereby we are enclosing some photographs of retaining
structures which has been constructed to arrest the flow of
debris on the down ward slope.

As per direction a private land has been identified for
dumping of mine waste photographs enclosed herewith.

Kindly note that production work has been stopped from
last one year.


Thanking you.



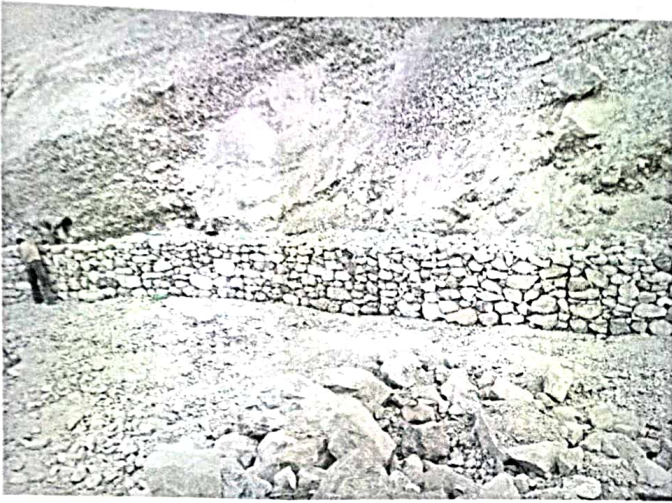
Yours faithfully,


Manager Mines
M/s Balbir Singh Supa Ram

By Hand


SEE 1 for ula

Rakesh Thakur
87279
55123





हिमाचल प्रदेश HIMACHAL PRADESH
इकरारनामा

08AA 661626

यह इकरारनामा आज दिनांक 19.12.2024 को मुकाम पांवटा साहिब में निम्नलिखित
दोनों पक्षों के मध्य में तय हुआ है :

श्री मनी राम पुत्र श्री पतिया निवासी ग्राम डितली, बनौर, तह० कमरऊ,
जि० सिरमौर, हि०प्र० एवं

..... प्रथम पक्ष

एवं

मै० जय सिंह ठाकुर एण्ड सन्य (ऑनर वोहर लाईम स्टोन माईन) मौजा बनौर,
तह० पांवटा साहिब, जि० सिरमौर, हि०प्र० वजरिये महाप्रबन्धक श्री राजेन्द्र
प्रसाद तिवारी पुत्र स्व. श्री वैजनाथ तिवारी निवासी मकान नं० 205/10, देवी
नगर तह० पांवटा साहिब, जिला सिरमौर हिमाचल प्रदेश।

.....द्वितीय पक्ष

मनी राम

प्रथम पक्ष

द्वितीय पक्ष

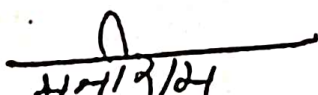
Attested
Anil Kumar Sareen
ADVOCATE & NOTARY
Regn. No. 44/96
Valid upto 26.02.28
Paonta Sahib (H.R.) India


.....शेष पेजों पर

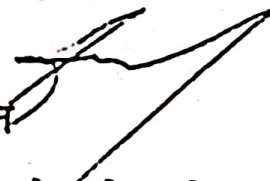
यह कि प्रथम पक्ष भूमि छाता छातोनी नं० 59/192 किते 3 कुल भूमि 04-07 विघा स्थित मोहाल चित्तली में आधी भूमि तादादी 02-03-10 विघा व भूमि छाता खसरा नं० 741 तादादी 01-08 विघा स्थित मोहाल चित्तली अतः कुल तादादी 03-11-10 विघा का मालिक व कायिज है, जो यंजर गमीन है तथा द्वितीय पक्ष ग्राम बनौर में लाईम स्टोन माईन चलाता है, जिससे कुछ Waste निकलता है जिसके समाधान हेतु द्वितीय पक्ष अपने लाईम स्टोन माईन से कुछ दूरी पर स्थित प्रथम पक्ष की पड़ी यंजर कदीम भूमि में अपना Waste मेटिरीयल डालना चाहता है, जिस हेतु प्रथम पक्ष अपनी उपरोक्त भूमि से अपनी कुल अराजी तादादी 03-11-10 विघा उपरोक्त कार्य हेतु द्वितीय पक्ष को किराये पर देने हेतु तैयार है, जिस हेतु दोनों पक्ष निम्न शर्तों के अधीन रहेंगे



1. यह कि प्रथम पक्ष अपनी कुल अराजी तादादी 03-11-10 विघा स्थित मोहाल चित्तली द्वितीय पक्ष को मु० 60,000/- रु०. (साठ हजार रुपये मात्र) सालाना के हिसाब से 5 (पांच) वर्षों के लिए देने को तैयार है, जोकि दिनांक 01.01.2024 से शुरु होगा तथा 01.01.2024 का प्रथम पक्ष उक्त अराजी का कब्जा द्वितीय पक्ष को दे देगा और द्वितीय पक्ष अपना वेस्ट मेटिरियल उक्त प्लॉट में डालेगा ।
2. यह कि उपरोक्त तय रकम द्वितीय पक्ष प्रथम पक्ष को प्रत्येक वर्ष एडवांस में अदा करेगा, जोकि द्वितीय पक्ष प्रथम पक्ष को प्रत्येक वर्ष की दिनांक 20 जनवरी तक अदा करेगा ।
3. यह कि आस-पास की जमीनों की सुरक्षा तथा वेस्ट मेटिरियल को फैलने से रोकथाम हेतु द्वितीय पक्ष उपरोक्त भूमि के चारों ओर क्रेट वाल का निर्माण करेगा तथा इस निर्माण कार्य हेतु आवश्यक लेवर को लगाने में प्राथमिकता प्रथम पक्ष तथा प्रथम पक्ष के परिवार को देगा ।
4. यह कि प्रथम पक्ष उपरोक्त तयशुदा रकम के अलावा अन्य कोई भी दावा किसी भी प्रकार का अपनी भूमि खराब होने या भूमि का सुधार करने के नाम पर करने का अधिकारी नहीं होगा तथा न ही प्रथम पक्ष का कोई भी जायज वारसान/परिवार कोई दावा पेश कर सकेगा ।

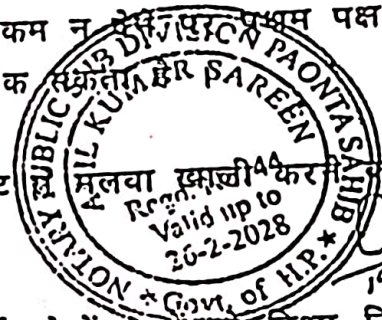

मनो/कुमार
प्रथम पक्ष


Anil Kumar Sareen
ADVOCATE & NOTARY
Regn. No. 14/96
Valid up to 26.02.28
Govt. of H.P.



यह कि उपरोक्त भूमि में किसी भी प्रकार के पेड़/पौधे/झाड़ी इत्यादि का जिम्मेदार हर प्रकार से प्रथम पक्ष होगा तथा द्वितीय पक्ष की इसमें कोई जिम्मेदारी न होगी।

- 6. यह कि यदि प्रथम पक्ष या उसके परिवार का कोई सदस्य द्वितीय पक्ष को उपरोक्त प्लॉट में मेटिरियल डालने से बाधित करता है या किसी प्रकार से डराता धमकाता है तो इसकी समस्त जिम्मेदारी प्रथम पक्ष की होगी और कार्य बाधित होने पर द्वितीय पक्ष नुकसान की भरपाई प्रथमपक्ष से कर सकेगा ।
- 7. यह कि द्वितीय पक्ष द्वारा तयशुदा समय पर रकम न देना प्रथम पक्ष द्वितीय पक्ष को अपना उक्त प्लॉट प्रयोग करने से रोक सकता है।
- 8. यह कि द्वितीय पक्ष प्रथम पक्ष को अपने प्लॉट में मूलवा खाली कर का दवाव कभी नहीं डालेगा ।



यह कि उपरोक्त इकरारनामा की शर्तें दोनों पक्षों के दिशा निर्देश के मुताबिक लिखी व टाईप की गई हैं, जोकि दोनों पक्षों ने विना किसी दवाव व बहकाए भलोभांति पढ़ व समझ ली हैं।

आज दिनांक 19.12.2023 को यह इकरारनामा विना किसी के बहकाए, सिखाए अपनी मर्जी से लिखावाया तथा पढ़कर सुनाया गया, जिसे दोनों पक्षों ने सही मानकर हस्ताक्षर किये हैं, तथा दोनों पक्ष उपरोक्त शर्तों के अधिन रहेंगे तांकि वज्त जरूरत काम आवे।

गवाह:- पुल्लपति

1. श्री प्रताप सिंह S/O श्री विजा राम
जि० काठ. जिल्ला, तह. मरडु
जि. सि. प्लॉट, दि. ७० (७) ६५५५

अनिल कुमार
प्रथम पक्ष

2. श्री धरम सिंह S/O श्री मोशी राम
जि० काठ. जिल्ला, तह. मरडु,
जि. सि. प्लॉट, दि. ७० (७) ६५५५

[Signature]
द्वितीय पक्ष

his.....
has been presented before me for execution
the executant personally to day on.....
the contents of the same has been read
and explained to the executant which
have been admitted to be correct.
the executant has been identified by.....

Attested
[Signature]
Anil Kumar Pareen
NOTARY

राजस्व विभाग, हिमाचल प्रदेश - नकल जमाबंदी

एस.सी.ए रसीद संख्या: 3308114422886177
 नाम : २२
 पितृ/पति : २२

नकल शुल्क : 1.00
 सेवा शुल्क : 10
 कुल शुल्क : 11

जिला : सिरमौर
 तहसील : कुमड़ा
 गाँव : दुगाना
 न.सं. : 244

मोहल : पितली

साल : 2017-2018

रकबा इकाई: बीघा-वि.-वि.

क्र.सं.	प्लॉट नं.	नाम मानिक व पहवाल	नाम कारतकार व पहवाल	नाम पाह व टैगर बराबर आचपायी	संख्या खसरा हास	रकबा हर खेत व मिजान छाता मय किस्म जराजी	रकबा इकाई	हिस्सा या शेमाना हकीयत व तरीका बाउ	कैफियत
1	2	3	4	5	6	7	8	9	
191	191	छतरी निई बुच खेरी राम बुच देई राम	कच्यय वचय		741	01-01-00 बंजर कटीम		अजय व कचय कचय घर न (1)	
183	183	स्थानिक छाती							

21/07



हिमाचल प्रदेश HIMACHAL PRADESH
इकरारनामा

यह इकरारनामा आज दिनांक 19.12.2024 को मुकाम पांवटा साहिब में निम्नलिखित
दोनों पक्षों के मध्य में तय हुआ है :

श्री प्रताप सिंह पुत्र श्री विजा राम निवासी ग्राम छितली, वनौर, तह० कमरऊ,
जि० सिरमौर, हि०प्र० एवं

..... प्रथम पक्ष

एवं

श्री जय सिंह ठाकुर एण्ड सन्य (ऑनर घोहर लाईम स्टोन माईन) मौजा वनौर,
तह० पांवटा साहिब, जि० सिरमौर, हि०प्र० वजरिये महाप्रबन्धक श्री राजेन्द्र
प्रसाद तिवारी पुत्र स्व. श्री वैजनाथ तिवारी निवासी मकान नं० 205/10, देवी
नगर तह० पांवटा साहिब, जिला सिरमौर हिमाचल प्रदेश।

प्रताप सिंह
प्रथम पक्ष

Attested
Anil Kumar Sareen
ADVOCATE & NOTARY
Regn. No. 44
Valid upto 26.02.29
Paonta Sahib (H.P.) India
.....शेष पेज दो पर

.....द्वितीय पक्ष

....2....

यह कि प्रथम पक्ष भूमि छाता छातोनी नं० 51/104 किते 10 कुल भूमि 08-01 विधा स्थित मोहाल चितली का मालिक व कायिज है, जो वंजर जमीन है तथा द्वितीय पक्ष ग्राम बनौर में लाईम स्टोन माईन चलाता है, जिससे कुछ Waste निकलता है जिसके समाधान हेतु द्वितीय पक्ष अपने लाईम स्टोन माईन से कुछ दूरी पर स्थित प्रथम पक्ष की खाली पड़ी वंजर कदीम भूमि में अपना Waste मेटिरीयल डालना चाहता है, जिस हेतु प्रथम पक्ष अपनी उपरोक्त भूमि से अपनी अराजी खसरा नं० 728 तादादी 00-17-00 विधा उपरोक्त कार्य हेतु द्वितीय पक्ष को किराये पर देने हेतु तैयार है, जिस हेतु दोनों पक्ष निम्न शर्तों के अधीन रहेंगे :

1. यह कि प्रथम पक्ष अपनी कुल अराजी से खसरा नं० 728 तादादी 00-17 विधा स्थित मोहाल चितली द्वितीय पक्ष को मु० 20,000/- रु० (बीस हजार रुपये मात्र) सालाना के हिसाब से 5 (पांच) वर्षों के लिए देने को तैयार है, जोकि दिनांक 01.01.2024 से शुरु होगा तथा 01.01.2024 को प्रथम पक्ष उक्त अराजी का कब्जा द्वितीय पक्ष को दे देगा और द्वितीय पक्ष अपनी वेस्ट मेटिरीयल उक्त प्लॉट में डालेगा ।
2. यह कि उपरोक्त तय रकम द्वितीय पक्ष प्रथम पक्ष को प्रत्येक वर्ष एडवांस में अदा करेगा, जोकि द्वितीय पक्ष प्रथम पक्ष को प्रत्येक वर्ष 20 जनवरी तक अदा करेगा ।
3. यह कि आस-पास की जमीनों की सुरक्षा तथा वेस्ट मेटिरीयल को फैलने से रोकथाम हेतु द्वितीय पक्ष उपरोक्त भूमि के चारों ओर कंट वाल का निर्माण करेगा तथा इस निर्माण कार्य हेतु आवश्यक लेबर को लगाने में प्राथमिकता प्रथम पक्ष तथा प्रथम पक्ष के परिवार को देगा ।
4. यह कि प्रथम पक्ष उपरोक्त तयशुदा रकम के अलावा अन्य कोई भी दावा किसी भी प्रकार का अपनी भूमि खराब होने या भूमि का सुधार करने के नाम पर करने का अधिकारी नहीं होगा तथा न ही प्रथम पक्ष का कोई भी जायज वारसान/परिवार कोई दावा पेश कर सकेगा ।
5. यह कि उपरोक्त भूमि में किसी भी प्रकार के पेड़/पौधे/झाड़ी इत्यादि का जिम्मेदार हर प्रकार से प्रथम पक्ष होगा तथा द्वितीय पक्ष की इसमें कोई जिम्मेदारी न होगी।

पुस्ताप निवेद

प्रथम पक्ष

26-2-2024
Anil Kumar Sareen
ADVOCATE & NOTARY
Regn. No. 33/06
Maha. No. 20/03/28
Maha. No. 20/03/28

26-2-2024
द्वितीय पक्ष

.....शेष पेज तीन पर

यह कि यदि प्रथम पक्ष या उसके परिवार का कोई सदस्य द्वितीय पक्ष को उपरोक्त प्लॉट में मेटिरियल डालने से वाधित करता है या किसी प्रकार से हराता धमकाता है तो इसकी समस्त जिम्मेदारी प्रथम पक्ष की होगी और कार्य वाधित होने पर द्वितीय पक्ष नुकसान की भरपाई प्रथमपक्ष से कर सकेगा ।

7. यह कि द्वितीय पक्ष द्वारा तयशुदा समय पर रकम न देने पर प्रथम पक्ष द्वितीय पक्ष को अपना उक्त प्लॉट प्रयोग करने से रोक सकता है ।
8. यह कि द्वितीय पक्ष प्रथम पक्ष को अपने प्लॉट से मलवा खाली करने का दवाव कभी नहीं डालेगा ।

यह कि उपरोक्त इकरारनामा की शर्तों दोनों पक्षों के दिशा निर्देश के मुताबिक लिखी व टाईप की गई हैं, जोकि दोनों पक्षों ने विना किसी दवाव व यहकाए भलीभांति पढ़ व समझ ली हैं।

आज दिनांक 19.12.2023 को यह इकरारनामा विना किसी के यहकाए, सिखाए अपनी मर्जी से लिखावाया तथा प्रकृत प्लॉट पर गये जिसे दोनों पक्षों ने सही मानकर हस्ताक्षर किये हैं, तथा दोनों पक्षों के अधिन रहेंगे ताकि वक़्त जरूरत काम आये।



गवाह:-

1. श्री मनी राम मनी राम
पति
जि. काठ दि. 25/12/23 तद. महरड
डि. सि. म. टि. 5.
2. श्री राजन सिंह राजन सिंह
पति
जि. काठ शानडी (गुडिन) तद. महरड
डि. सि. म. टि. 5.

मनी राम

प्रथम पक्ष

राजन सिंह

द्वितीय पक्ष

his.....
has been presented before me for execution
by the executant personally to day on.....19.12.23
the contents of the same has been read
over an explained to the executant which
have been admitted to be correct.
The executant has been identified by.....
I am personally know to me.

Attested
Anil Kumar Sareen
ADVOCATE & NOTARY
Regn. No. 44/96
Valid upto 26.02.28
Paonta Sahib (H.P.) India

विभाग, हिमाचल प्रदेश - नकल जमाबंदी

पर.सी.ए रसीद संख्या: 3353105324178934

नाम : BB
पिता/पति : BB

नकल शुल्क : 1.00
सेवा शुल्क : 20
कुल शुल्क : 21

मोहाल : पितली

साल : 2017-2018

रकबा इकाई: बीघा-बि-बि.

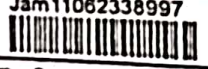
क्र.सं.	नाम मानिक व पहवाल	नाम कारतकार व पहवाल	गांव घाई व हीगर वसायत आवपाशी	नम्बर खसरा हाल	रकबा हर एत व मिजान घाता नब किस्म आजी	दिस्वा या पैमाना इकीयत व तटीका बाण	किफियत
1	2	3	4	5	6	7	8
184	बलप मिईं पुर बीजा राम पुर सिपां राम	करत व कटजा स्वयं		684	00-06-00	कटजा व पाल कला	
182	स्थानिय वाली			685	बंजर बटोन 01-13-00	पेपर न.(1)	
				686	बंजर बटोन 00-11-00		
				687	खसरी 00-10-00		
				689	बंजर बटोन 00-18-00		
				692	बंजर बटोन 01-11-00		
				697	बंजर बटोन 00-07-00		
				702	खसरी 00-10-00		
				703	बंजर बटोन 00-18-00		
				728	बंजर बटोन 00-17-00		
				10	बंजर बटोन विना 03-01-00		

3	4	5	6	7	8	9
				शुद्ध 08-01-00 शुद्ध 07-03-00 शुद्ध 00-18-00		

certified that this copy has been generated from the database of Revenue Department at
Central Server- HP as accessed by the Lok Mitra Kendra Anil Kumar on 19-December-2023

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नोट : हिमचपल प्रदेश - सिमला

दिनांक: 19-Dec-2023

पृष्ठ संख्या: 2

Through Regd. Post

Urgent NGT Matter**H.P. STATE POLLUTION CONTROL BOARD****REGIONAL OFFICE PAONTA SAHIB**

HIMUDA Complex, Plot no. 1-3, Shubhkhera

Teh: Paonta Sahib, Distt: Sirmaur, Pin-173025



01704-225870

<https://hppcb.nic.in/>

pcbropaonta1@gmail.com



HPSPCB

No. PCB/RO Paonta/ OA No. 43 of 2023/2024- 2856-59

Dated- 11-11-2024

From: The Regional Officer**To****The Mining Officer
Nahan, Distt. Sirmaur, H.P.****Subject:-****Compliance of order dated 13.08.2024 passed in MA No. 62/2024 in OA No. 43/2023 titled as Dinesh Kumar V/S State of H.P. & ors. pending before Hon'ble NGT, New Delhi**

Sir,

This is in reference to the HPSPCB Head Office letter no. 11666, dated 04.10.2024 and order dated 13.08.2024 passed by Hon'ble NGT (*copy enclosed*) on the subject matter cited above. In this context, some recommendations were made by the Joint Committee constituted by Hon'ble NGT which includes the following point:

"Assistant Mining Inspector, Rajpura is directed to monitor the progress of protection work on fort-nightly basis and submit report in this regard."

Therefore, you are hereby requested to submit latest status/ATR report in this matter **within 3 days** positively so that the report may be submitted to Hon'ble NGT one week before the next date of hearing i.e. 25.11.2024 as per the orders.

Being an NGT matter, it is requested to prioritize the matter.

Enclosure: - As above (*copy also sent through e-mail*)



Mission LIFE

Yours faithfully

o/c

Atul Parmar

Regional Officer cum

Environmental Engineer

HPPCB Regional Office Paonta Sahib

Copy to:

1. **The Member Secretary, HPSPCB, Him Parivesh, Phase-III, New Shimla-09, H.P. for information please.**
2. **The Deputy Commissioner, Sirmaur at Nahan for information please.**
3. **The Additional District Magistrate, Sirmaur at Nahan for information please.**

o/c

Atul Parmar

Regional Officer cum

Environmental Engineer

HPPCB Regional Office Paonta Sahib

No.Udyog (Court) OA No. 43/2023/Dinesh/- 1266
Office of the Mining Officer, Nahan
District Sirmour (H.P.)
Dated 20/11/2024 Nahan

To

Subject:

Sir,

Regional Officer,
Cum Environmental Engineer,
HPPCB Regional Office Paonta Sahib

Compliance of order dated 13.08.2024 passed in MA No. 62/2024 in OA No. 43/2023 titled as Dinesh Kumar V/s State of H.P. &ors. Pending before Hon'ble NGT, New Delhi.

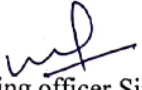
This is in connection to the report submitted by the office of undersigned in reference to your office letter no. PCB/RO (Pt) Various NGT/2023-2760 dated 12.01.2024 and further with reference to your office letter No.PCB/RO Paonta/OA No. 43 of 2023/2024-2856-59 dated 11-11-2024 on the subject cited above.

It is submitted that in compliance with the directions issued by the Hon'ble NGT's Joint Committee in the case OA No. 43/2023, field inspections were conducted by the department. The findings are as follows:

1. **M/s Balbir Singh Supa Ram:** The directions issued prior monsoon season to the leaseholder concerning protection work have been complied with. However, due to the monsoon season, the retaining structures were partially damaged post monsoon. Further the lease holder was directed to install additional retaining structure in the nalla to arrest the debris from the mine area. The work is under progress. Resulting, the mining operations at this site has not restored, till the necessary protection measures are completed.
2. **M/s Jai Singh Thakur & Sons:** The lease holder has ensured the compliance of the instruction issued by the department. Necessary protection work has been carried out by the lease holder in the lease area and area downward to the lease area. The field officials are directed to keep vigil and ensure the compliance w.r.t. protection work. The lease holder has also acquired the additional area outside the mining lease to stack the waste muck. The mining lease is currently operational.

It is further submitted that, the field officials are directed to regularly inspect the area and ensure the compliances as directed by this office.

Submitted for your further necessary action please.


Mining officer Sirmour
Distt. Sirmour at Nahan